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GOVERNMENT OF INDIA

दिल्ली राजपत्र
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भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग

शुद्धिपत्र

दिल्ली, 11 फरवरी, 2022

सं0फां0 6/15/2021–न्याय /अधिविधी/382–388.—दिल्ली न्यायिक सेवा नियमावली, 1970 के सशोधन से संबंधित इस विभाग की दिनांक 9 फरवरी, 2022 की अधिसूचना सं0 6/50/2019–विधा0/अधि0वि0/358–362 के अंग्रेजी मूलपाठ में,

(क) नियम 7 के परन्तुक में "provided that the quorum for any meeting of the Selection Committee" शब्दों को **"provided that the quorum for any meeting of the Selection Committee shall be four Members"** के रूप में पढ़ा जाये ।

(ख) परिशिष्ट के भाग 6 सामान्य की क्रम सं0 6 में " …..issue involved in शब्दों के पश्चात '/is' शब्द को **'lis'** पढ़ा जाये ।

उपरोक्त नियमावली की अन्य विषयवस्तु यथावत रहेंगी।

संजय कुमार अग्रवाल, प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

CORRIGENDUM

Delhi, the 11th February, 2022

No.F.6/15/2021-Judl./Suptlaw/382-388.—In the English version of this Department's Notification No.F.6/15/2021-Judl./Suptlaw/358-362 dated 9th February 2022 with respect to Amendment of Delhi Judicial Services Rules, 1970,

(a) The words in the proviso to Rule No. 7 "Provided that the quorum for any meeting of the Selection Committee." shall be read as **"Provided that the quorum for any meeting of the Selection Committee shall be four Members."**

(b) In Serial No. 6 of Part D. General of the Appendix, after the words '…..issue involved in the' , the word "/is " shall be read as **"*lis*".**

All other contents of the aforesaid Rules shall remain the same.

SANJAY KUMAR AGGARWAL, Principal Secy. (Law, Justice & L.A.)

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